

OFFICE OF DISTRICT AND SESSIONS JUDGE, FATEHABAD

ORDER:

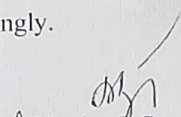
In view of the directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh, vide letter bearing No. 41/RG/Spl. Misc. dated 06.10.2020 and subsequent letter bearing No. 46/RG/Spl. Misc. dated 08.01.2021 as well as in view of the intensity of Covid-19, pandemic in this Sessions Division, it is directed that all the Judicial Officers of this Sessions Division shall hold their respective Courts physically from 11.01.2021 on all working days including all working Saturdays and shall take all categories of cases for hearing. However, it is made clear that the guidelines/Health Advisories relating to Covid-19 issued by the Government of India and the State Government from time to time, shall be strictly followed. All other conditions laid down in letter dated 06.10.2020 issued by the Hon'ble High Court of Punjab and Haryana be also followed as such.

All the Judicial Officers working in this Sessions Division are required to send weekly report regarding duration/time of sitting, number of cases listed, gist of work done and disposal thereof of their respective Courts.

The System Officer/System Assistant is directed to upload the order on the website of this Sessions Division.

All concerned be informed accordingly.

Encls. As above



District & Sessions Judge,
Fatehabad.

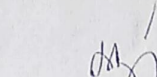
Endst. No. 187-206 Dated 11-01-2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers posted in Fatehabad Sessions Division.
3. The Deputy Commissioner, Fatehabad.
4. The Superintendent of police, Fatehabad.
5. The District Attorney, Fatehabad.
6. The Civil Surgeon, Fatehabad.
7. The Presidents, Bar Association, Fatehabad, Ratia and Tohana.

ATTESTED


Superintendent
Sessions Court, Fatehabad
11-01-21


District & Sessions Judge,
Fatehabad.